



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 18th March, 2019

SRO 205 :- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri Mohd. Hanif Malik (KAS) Additional District Development Commissioner Doda to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said code appoint the aforesaid Executive Magistrate as Addl. Distt. Magistrate within the territorial jurisdiction of District Kishtwar

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No. LD(P)2007/Kishtwar

Dated : 18 - 03 - 2019

Copy to the :-

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, *Kishtwar*. This is with reference to his letter No. 2034-35/DM/K dated 11.03.2019.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

18/3
(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs.